

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 35 of 2014

&

IA no. 55 of 2014

Dated : 27th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Punjab State Power Corporation Ltd.

...Appellant(s)

Versus

M/s. Everest Power Pvt. Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari

Counsel for the Respondent (s) : Mr. Tarun Johri for R-1

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 55 of 2014 (Appl. for stay). Mr. Tarun Johri takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents returnable on 12.02.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the I.A. No. 55 of 2014 for hearing on **12.02.2014.**

(Rakesh Nath)
Technical Member
ts/mk

(Justice M. Karpaga Vinayagam)
Chairperson

